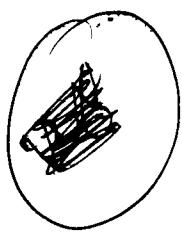


(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

R.A. NO. 160/2004  
in  
O.A. NO. 2709/2002

This the 28th day of June, 2004



HON'BLE SHRI V.K.MAJOTRA, VICE-CHAIRMAN (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

R.P.Nath

... Applicant

-versus-

Union of India & Ors.

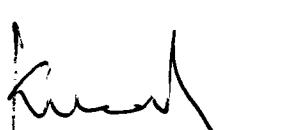
... Respondents

O R D E R (By Circulation)

Hon'ble Shri V.K.Majotra, V.C.(A) :

Through this application, applicant has sought review of Tribunal's order dated 6.4.2004 whereby applicant's OA No.2709/2002 was dismissed being devoid of merit. Whereas applicant had not disclosed having made representation dated 25.8.1995 against his posting and promotion vide order dated 7.7.1995, the respondents had stated in their reply in the OA that applicant had made such a representation which was accepted and he was posted in Moradabad vide order dated 18.10.1995. Respondents' contention was not specifically denied by the applicant in his rejoinder. Basically, this amounts to suppression of an important fact by the applicant in his OA.

2. We have gone through the review application and the record of OA 2709/2002. Applicant has failed to point out any ~~any~~ apparent mistake on the face of record. This RA is dismissed, therefore, in circulation.

  
( Kuldip Singh )  
Member (J)

/as/

  
( V. K. Majotra )  
Vice-Chairman (A)

28.6.04